

Government of India
Central Board of Direct Taxes,

New Delhi, the 2-2 1976.

Notification
(Income-tax)

No. 1213 (F.No. 261/8/7577) In exercise of the powers conferred by sub section (1) of section 122 of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in that behalf, the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No. 729 dated 30-9-74 as amended from time to time.

In the Schedule.

Against Serial 41 in Column 3

For " 1. I.T. Circle, Howrah.
2. Spl. Circle-IV, Howrah.
3. Spl. Circle-V, Howrah.
4. Spl. Survey Circle-IX(Old)
5. Dist. II(1), Calcutta (A. & B Wards)".

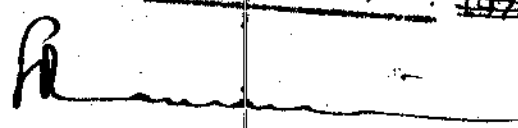
Read " 1. I.T. Circle, Howrah
2. Spl. Circle-IV, Howrah.
3. Spl. Circle-V, Howrah.

Against serial 28 in Column 3

For " 1. Dist. III(3), Calcutta "

Read " 1. Dist. III(3), Calcutta.
2. Dist. II(1), Calcutta (A & B Wards)."

This order shall take effect from 2-2-76 1976.


(S. Ramaswami)
Under Secretary,
Central Board of Direct Taxes,
New Delhi.